

- (1) (i) Notification No. G.S.R 460(E)/ in Gazette of India dated the 21st April, 1989, regarding the Proclamation issued by the President under article 356 of the Constitution in relation to the State of Karnataka (Hindi and English versions).

(ii) Notification No. G.S.R. 461(E) published in Gazette of India dated the 21st April, 1989 regarding the Order made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation (Hindi and English versions).

- (2) A copy of the Report dated the 19th April, 1989 and subsequent message of the Governor of Karnataka to the President (Hindi and English versions).

*(Interruptions)*

*At this stage, Shri Anil Basu and some other hon. Members came and stood on the floor near the Table*

*(Interruptions)*

MR. SPEAKER: Shri Amal Datta—Not present. Shri R.S. Sparrow.

---

#### PUBLIC ACCOUNTS COMMITTEE

*[English]*

**Hundred and fifty-second, Hundred and fifty-third, Hundred and fifty-fourth and Hundred and sixteenth Report**

SHRI R.S. SPARROW (Jullundur): Sir, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee.

- (1) Hundred and Fifty-second Report on Action Taken on 95th

**Report (8th Lok Sabha) on disposal of immovable properties attached towards Tax recovery.**

- (2) Hundred and Fifty-third Report on Action Taken on 89th Report (8th Lok Sabha) on Tourist special train—the Palace on Wheels.

- (3) Hundred and Fifty—fourth Report on Action Taken on 75th Report (8th Lok Sabha) On Cash assistance for export of iron castings.

- (4) Hundred and Sixtieth Report on Action Taken on 99th Report (8th Lok Sabha) on National Book Trust.

*[Translation]*

MR. SPEAKER: What are you doing?

*(Interruptions)*

*[English]*

SHRI THAMPAN THOMAS (Mavelikara): We want to censure the Government. You give us the opportunity....

MR. SPEAKER: I will allow you to censure the Government in this motion.

SHRI THAMPAN THOMAS: Voting down the motion and censuring are different. You should give us an opportunity to censure the Government.

MR. SPEAKER: I have allowed. I have given you the same rights as under Rule 352.

*(Interruptions)*

SHRI THAMPAN THOMAS: Our censure motion should come first.*(Interruptions)*

---